

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO. 742
TO BE ANSWERED ON 08TH FEBRUARY, 2022**

**RELUCTANCE IN ALLOCATION OF SEATS BY PRIVATE MEDICAL COLLEGES
AND DEEMED UNIVERSITIES TO STATES/UTs**

742 SHRI S. SELVAGANABATHY:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

(a) whether Government is aware of the reluctance of the private medical colleges and Deemed Universities in allocating seats to the State Governments/Union Territories in both UG and PG medical courses;

(b) whether the Medical Council of India (MCI) will exercise its authority to fix the quantum of seats to be allocated to the State Governments/Union Territories from private institutions, private universities and Deemed Universities in MBBS courses, as done in the case of PG medical courses; and

(c) if so, the mechanism available to penalise the institutions who are not adhering to the norms of MCI?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(DR. BHARATI PRAVIN PAWAR)**

(a) to (c): Private medical colleges are either affiliated to State University or Private University which are governed by the State Act while Deemed Universities are governed by the UGC Act. Quantum of seats to be shared between State and the Private colleges is decided through MoU signed with the concerned college under the relevant Act.

Further, there is no mechanism for allocation of medical seats to State Government / Union Territories from private medical colleges at Central level.
